

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 11205/2023
(Arising out of impugned final judgment and order dated 17-02-2020
in A482 No. 6406/2020 passed by the High Court Of Judicature At
Allahabad)

RAJEEV CHATURVEDI

Petitioner(s)

VERSUS

STATE OF UP & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.164747/2023-EXEMPTION FROM FILING
O.T.)

Date : 07-03-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Mr. Arijeet Prashad, Sr. Adv.
Mr. Ramjee Pandey, AOR
Mr. Deepak Kumar, Adv.
Mr. Yogendra Singh, Adv.
Mr. S.k. Giri, Adv.
Mr. Anil Devlal, Adv.
Mr. Ashish Sharma, Adv.
Mr. Ashish Kumar Pandey, Adv.

For Respondent(s) Mr. A.K. Misra. A.G., Sr. Adv.
Mr. Arup Banerjee, AOR
Mr. Pooja Singh., Adv.
Ms. Harshita Raghuvanshi, Adv.
Mr. Ajay Kumar Prajapati, Adv.
Mr. Ghanshyam Singh., Adv.
Mr. Rupak Shrivastava., Adv.
Mr. R.K. Dey., Adv.
Mr. Amit Poddar., Adv.
Mr. Priyanshu Raj., Adv.
Mr. D.D. Sharma., Adv.
Mr. Prakash Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The second respondent has not chosen to appear despite service
of notice.

Leave granted.

Interim relief granted vide order dated 01.09.2023 to continue
till final disposal of this appeal.

(POOJA SHARMA)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)